

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.260/2009

Subject: Approval of tariff for Vindhyachal STPS, Stage-III (1000 MW) for the period from 1.4.2009 to 31.3.2014.

Date of hearing: 8.4.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Ltd

Respondents: MPPTCL, MSEDCL, GUVNL, CSPDCL, Elec. Dept, Goa, Elec. Dept, Daman & Diu, Elect. Dept, D& NH.

Parties present: Shri A.Dua, NTPC
Shri S.K.Samui, NTPC
Shri A.S.Pandey, NTPC
Shri Shyam Kumar, NTPC
Shri G.K.Dua, NTPC

This petition has been filed by the petitioner, NTPC, for approval of tariff for Vindhyachal STPS, Stage-III (1000 MW) (hereinafter referred to as "the generating station") for the period from 1.4.2009 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The representative of the petitioner submitted that the date of commercial operation of the generating station was 15.7.2007 and the tariff for the generating station for the period 2009-14 has been filed in terms of the 2009 regulations specified by the Commission. He also submitted that additional information has been filed as directed by the Commission and copy has been served on the respondents. The representative further submitted that in addition to the additional capital expenditure covered under Regulations 9(1), 9(2) and 19(e) of the 2009 regulations it has claimed additional expenditure which are necessary for the efficient operation of the generating station during its life time and detailed legal submissions on the admissibility of such expenditure has been filed. Accordingly, the petitioner had prayed for determination of tariff of the generating station.

3. None on behalf of the respondents was present. As regards the claim of the petitioner amounting to Rs. 0.30 crore for on-line CO₂ system, under Regulation 9 (2) (ii) (change in law), based on the orders of MoEF, Gol, the petitioner was directed to justify on affidavit, as to how the expenditure on CO₂ monitoring system has been claimed under the above regulation, latest by 16.4.2010.

4. Subject to the above, order in the petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)